

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

C.P. No. 213/2016

**IN THE MATTER OF:**

Hanuman Buildwell Pvt. Ltd.

.....Petitioner

**SECTION : UNDER SECTION 391(2) & 394**

**Order delivered on 20.04.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**R. VARADHARAJAN**  
**HON'BLE MEMBER (JUDICIAL)**

**PRESENTS:**

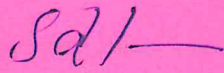
For the Petitioner(s) : Mr. Mahinder Kumar Gupta, Advocate  
For the Income Tax Dept.: Ms. Lakshmi Gurung, Standing Counsel  
For the OL, Delhi : Mr. Ayush Beotra, Adv.

**ORDER**

The objections made by the Income Tax Department has been complied with as the amount of Rs. 2000/- as arrear stand deposited. The certificate of the statutory auditor certifying the complying with the accounting standards has also been filed. An affidavit in response to the observation made by the RD with regard to authorise and paid-up capital of the company have also been filed.

Order reserved.

  
(M. M. KUMAR)  
PRESIDENT

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)